

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD.**

Allahabad, this the 22<sup>nd</sup> day of September, 2021

**Civil Misc. Contempt Petition No.330/00152/2017**  
**in**  
**Original Application No. 330/00023/2010**

**Hon'ble Mr. Tarun Shridhar, Member (Administrative)**  
**Hon'ble Ms. Pratima K Gupta, Member (Judicial)**

Kanta Prasad Charway, S/o Ram Charan R/o Panchunkar Colony,  
District – Devas.

**...Petitioner**

**By Advocate : Shri S.M. Ali**

**V E R S U S**

Shri A.K. Mishra, Posted as Divisional Railway Manager, Central  
Railway Jhansi.

**...Respondents**

**By Advocate : Shri P. Mathur**

**O R D E R**

**By Hon'ble Ms. Pratima K Gupta, Member (Judicial) :**

Shri Satish Sahu holding brief of Shri S.M. Ali, learned counsel  
for the petitioner and Shri P. Mathur, learned counsel for the  
respondents are present.

2. Learned counsel for the respondents submits that the Writ  
Petition pending before the Hon'ble High Court against the final  
order of this Tribunal was dismissed in default. It is further stated  
that the said Writ Petition has restored by order dated 17.08.2021.

Accordingly, the Writ Petition is pending before the Hon'ble High Court. It is also stated that arguments have been heard in the said matter and the orders have been reserved.

3. In view of the statement made by learned counsel for the respondents, the instant contempt proceedings are liable to be closed and are accordingly closed. Notices are discharged. Learned counsel for the petitioner is at liberty to revive the contempt proceedings in case fresh cause of action arose.

4. All the MAs pending in this contempt petition are disposed of as having become infructuous.

(Pratima K Gupta)  
Member(Judicial)

(Tarun Shridhar)  
Member(Administrative)

RKM/